

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.1031**

**TO BE ANSWERED ON WEDNESDAY, THE 08.02.2017**

**Evaluation of Standards for Judiciary**

1031. SHRI KESINENI NANI :

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has any plans to introduce performance evaluation standards for the judiciary and if so, the details thereof;
- (b) whether this evaluation will be only for judges in lower courts or it will also include High Courts and the Supreme Court judges and if so, the details thereof;
- (c) the wing of the Government that will be in charge of evaluating judges;
- (d) whether this evaluation would affect judicial autonomy and if so, the steps taken by the Government in this regard; and
- (e) whether the Government has studied any evaluation systems used by other countries and if so, the details thereof and the reaction of the Government thereto?

**ANSWER**

**Minister of State in the Ministry of Law and Justice and Electronics and Information Technology.**

**(SHRI P.P. CHAUDHARY)**

(a): No, Madam.

(b) to (e): Do not arise.

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